

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4526
ANSWERED ON:22.04.2003
INTRODUCTION OF POSTS BASED ROSTER
NAGMANI;PRAVEEN RASHTRAPAL

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Department of Personnel and Training (DOPT) has introduced post based roster in place of the vacant based roster with effect from 02.07.1997;
- (b) if so, the reasons therefor;
- (c) the norms prescribed by Ministry in respect of all categories of posts;
- (d) whether the Government propose to withdraw DOPT circulars dated 2.2.1997 and 13.8.97 regarding the rosters; and
- (e) if so, the details thereof and reasons for delay in regard thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

- (a): Yes, Sir.
- (b): To implement the Supreme Court judgement dated 10.2.1995 in the case of R.K. Sabharwal Vs State of Punjab.
- (c): The norms for determining reservation for Scheduled Castes/Scheduled Tribes/ Other Backward Classes have been given in the Department of Personnel and Training OM No. 36012/2/96-Estt(Res) dated 2.7.1997.
- (d): No, Sir.
- (e): Does not arise.